SHRI GOVINDA MENON: The percentage of backward communities will depend upon the definition of backward communities. Without notice, I am not in a position to collect the information from the various States and give the percentage.

श्री राम सिंह अयरवाल : राष्ट्रपति के निदशों के अनुसार जो इस प्रकार की रिपोर्टें आती हैं उन पर सही ढंग से कार्य करने की जिम्मेदारी सेंट्रल गवर्नमेंट की है। अगर इस प्रकार से जिम्मेदारी पूरी नहीं की जाती तो इसके लिए कैटेगारिकल आन्सर आना चाहिए।

Statement Made by Chairman of Committee on Untouchability

*1082. SHRI YAJNA DATT SHARMA: Will the Minister of LAW AND SOCIAL WELFARE be pleased to state:

(a) whether his attention has been drawn to the statement made by the Chairman of the Committee on Untouchability appearing in the Times of India on the 31st December, 1968;

(b) whether Government have addressed the State Governments of Madhya Pradesh, Gujarat and Madras with regard to the practising of untouchability in those States; and

(c) if so, with what results?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE [DR. (SHRIMATI) PHULRENU GUHA]: (a) Such a report has appeared in the Times of India.

(b) and (c). The State Governments concerned have been addressed in regard to the allegations made in the report. The Governments Madhya Pradesh and Gujarat have denied the allegations, while a reply from the Government of Madras is still awaited.

श्री यज्ञ दत्त शर्मा : पेरूमल कमेटी रिपोर्ट जो अभी इस मास में दो, चार या छः दिन पहले सभा-पटल पर रक्खी गई उसमें श्री अच्युतन का एक विमति नोट है। अभी तक इस प्रकार के जितने प्रतिवेदन दिये गये हैं उनमें जो भी विमति नोट रहे हैं वह प्रतिवेदन के साथ जुड़े रहे हैं। यह आश्चर्य की बात है कि श्रीयुत अच्युतन का जो डिसेंटिंग नोट है वह मार्च के 'योजना' पेपर में, जो कि सरकार की ओर से प्रकाशित होता है, छपा, और रिपोर्ट अप्रैल में सदन के सामने आई। मैं मंत्री महोदय से जानना चाहता हूँ कि इस प्रकार से विमति नोट अलग से कैसे प्रकाशित किया गया ? क्या यह सच नहीं है कि श्री अच्युतन पर विमति नोट देने के लिये दबाव डाला गया और श्री सुन्दरम का, जो वेलफेअर कमिशन के डाइरेक्टर हैं, इस बात के लिए प्रयोग किया गया है। माननीय श्री मेनन भी इस बात के अन्दर आते हैं। मुझे पता नहीं है लेकिन श्री अच्युतन को उनके किसी स्कूल के लिये 1 लाख रु० ग्रान्ट देने की कहानी भी इसके साथ जुड़ी हुई है। इन सारी बातों पर मंत्री महोदय प्रकाश डालें और बतलाएं कि डिसेंटिंग नोट रिपोर्ट से अलग कैसे प्रकाशित हुआ।

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI GOVINDA MENON): The article in the *Yojana* is not the dissenting note by Mr. Achutan. The dissenting note is something separate. It was handed over to the Chairman of the Committee. He thought that it should not be included. We have included it in the connected papers.

Regarding pressurisation, that is denied. About the payment of Rs. 1 lakh, that is also denied.

श्री यज्ञ दत्त शर्मा : डाइसेंटिंग नोट का जहां तक सवाल है उस रिपोर्ट के अन्दर उसको बढ़ाने के लिए कहा गया था। लेकिन कमेटी के मैम्बरों ने उस रिपोर्ट के अन्दर इस नोट को रखने से इन्कार किया क्योंकि सर्वसम्मत जो प्रतिवेदन था उसके अन्दर पहले ही माननीय अच्युतन जो कमेटी के सदस्य थे उनके हस्ताक्षर हो चुके थे। उन्होंने कहा कि उस स्टेज पर उसको नहीं जोड़ा जा सकता। मेरा विशेष रूप से यह कहना है कि इसके अन्दर पूरा नोट आ

गया है और मैं समझता हूँ कि यह एक प्रकार से तथ्यों को मरोड़ कर पेश करने की बात है। एक लेख की शक्ल देकर और दो-चार चीजें इसके साथ जोड़कर इस योजना के अन्दर इसको प्रकाशित कर दिया गया है। मार्च में यह प्रकाशित हुआ है। यह एक गलत परिपाटी है।

SHRI GOVINDA MENON: We have nothing to do with the article in the *Yojana*. It receives articles from members of the public. Mr. Achutan has given his views about certain matters in that article. The dissenting note is different. For some reason which is not understandable to me or to the department, the dissenting note has not been included or appended to the main report. We got a copy of the dissenting note and placed it on the Table.

श्री नाथूराम अहिरवार : क्या यह सही है या नहीं कि कमेटी ने अपनी रिपोर्ट में कहा है कि दिल्ली के गाँव में जिसका उद्घाटन पूज्य महात्मा गांधी ने किया था उस गाँव की ग्राम पंचायत ने खुलेआम और ढोल पीटकर इस बात की घोषणा कर दी है कि कोई भी हरिजन किसी भी सवर्ण के खेत में से होकर गुजर नहीं सकता है ? क्या यह भी सच है या नहीं कि एक हरिजन महिला सवर्ण के खेत में से होकर गुजर गई और उसको सौ रुपया जुर्माना कर दिया गया ? क्या यह जो घटना है इसकी ओर सरकार का ध्यान गया है ?

SHRI GOVINDA MENON: The allegations and suggestions contained in the report are being examined and action will be taken thereupon. It is to enable Members of Parliament to participate in the discussion on the demands of the Social Welfare Department that we printed it and placed on the Table one or two days back.

श्री स्वामी ब्रह्मानन्द जी : छूआछूत का काफी जिक्र आजकल हो रहा है। यह कहा जाता है कि छूआछूत शास्त्र सम्मत है। शास्त्रों में लिखा है कि छूआछूत रहेगी। कुछ लोगों ने कहा है कि शास्त्रों में अगर यह लिखा है तो उन शास्त्रों को फूंक दो। षड दर्शन छः हैं। उनके अन्दर कहीं छूआछूत का जिक्र नहीं है। वेदान्त दर्शन तो कहता है :

सर्वम् खल विदं ब्रह्म

सारा संसार ब्रह्म है।

आत्मा सर्व भूतेषू:

कैसे कहते हैं कि छूआछूत बरती जानी चाहिए। छूआछूत को कभी हमारी हिन्दू संस्कृति ने माना नहीं है। हमारी गवर्नमेंट भी छूआछूत के मामले में सख्ती नहीं बरतती है। पहले तो इन लोगों के पास जमीन नहीं है। अगर किसी तरह से जमीन ये ले भी लेते हैं तो जो गुंडे लोग हैं वे इनको जमीन जोतने नहीं देते हैं। सरकार भी हरिजनों का पूरा साथ नहीं देती है। हरिजनों का वोट लेने के लिए लोग बातें तो बहुत करते हैं लेकिन वास्तव में हरिजनों के लिए कुछ नहीं करते हैं। सही तरीके से देखा जाए तो जो ब्राह्मण मंत्री हैं अगर वे मेहतर नौकरों को रखें और मेहतरों को भोजन बनाने के लिए अपने यहाँ नियुक्त करें तो आज छूआछूत बन्द हो सकती है।

श्री कंवर लाल गुप्त : हरिजनों के लिए सरकार ने क्या किया है। अध्यक्ष महोदय, इसका जवाब दिलवाइये। हरिजनों के लिये सरकार ने कुछ नहीं किया है। पहली बार स्वामी जी ने सवाल पूछा है। इसका जवाब तो आना चाहिए।

SHRI M.L. SONDHI: I challenge him to go to the Harijan Colony and see the conditions there. They are sub-human conditions. This minister should resign. (*Interruptions*).

MR. SPEAKER: Order, order. Next question.

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH): He has no experience of ministers. He was in the Foreign Office for some time. He does not know anything about ministers. (*Interruptions*).

SHRI S. KUNDU: Sir, it is a pertinent question and you should ask the Minister to reply to it.

MR. SPEAKER: I am glad Swamiji said something. It is accepted by all. It is not a question but very wise words by Swamiji. Now, next question.

Translation of Enactments

+

*1083. SHRI S.C. SAMANTA:
SHRI YASHPAL SINGH:

Will the Minister of LAW AND SOCIAL WELFARE be pleased to state:

(a) the progress made in the work of publishing texts of various enactments in various languages of the country and how long it will take to complete it; and

(b) the assistance or co-operation expected from States in this direction and to what extent the States are co-operating?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (M. YUNUS SALEEM): (a) (i) Two statements showing the progress made in the work of publication of the texts of Central enactments in Hindi and the various regional languages are laid on the Table of the House (Annexures 'A' and 'B'). [*Placed in Library. See* No. LT-763/69.]

(ii) The translation of Central Acts into Hindi is expected to be completed in about five years time. It is, however, difficult to say at this stage by what time the translation of Central Acts into the various regional languages will be completed.

(b) It is expected that the translation of Central Acts into the respective regional languages will be done by appropriate agencies created by the State Governments. A statement showing the names of the State Governments which have appointed Official Language (Legislative) Commissions or similar agencies for the translation of laws into the respective regional languages is placed on the Table of the House (Annexure C'). [*Placed in Library. See* No. LT-763/69.] The work of translation into Hindi is directly attended to by the Central Official Language (Legislative) Commission.

SHRI S.C. SAMANTA: What is the 'appropriate agency' in all the States? Is it uniform or there is difference in status? While in some States the Official Language Commission is functioning in some other States other organisations are functioning.

SHRI M. YUNUS SALEEM: Different agencies have been set up in different States for translating Central Acts into regional languages and they are functioning under the guidance of the Official Language Commission with the terminology approved by the Commission. That terminology has got to be adopted by all the agencies which are functioning under the Official Language Commission.

SHRI S.C. SAMANTA: Will the legal terminology used in every State by the different agencies be uniform?

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI GOVINDA MENON): No, Sir. The responsibility of translation of Central Acts has been delegated to the State Governments so that they may evolve appropriate agencies. Some State Governments have appointed Official Language Commissions, some are doing this through their Law Department and some others have appointed committees. It is left to the State Government to decide what agency to create. That is why we have advisedly used the term "appropriate agency". Regarding terminology, the initial idea was that there should be a common terminology for all the languages in India. Lately it has been found that it is not possible, nor feasible, nor desirable to have a common terminology for all the States. Therefore, each State is given freedom to translate Central Acts into its own language, adopting the appropriate terminology according to the discretion of the agency set up there.

श्री यशपाल सिंह : श्रीमन्, मैं यह जानना चाहता हूँ कि ट्रांसलेशन करने वाले जो हैं उनकी क्या काबलियत रखी है, क्या क्राइटीरिया रखा है कि वह सही कर रहे हैं ? जो